

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. CA/171/2024 CP/164(MB)2021

IN THE MATTER OF

Nikhilendra Motilal Lodha

.... Petitioner

Vs

Galco Extrusions Private Limited

.... Respondent

U/s 213, 241(1) & 242(4) of the Companies Act, 2013

Order Delivered on 10.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Prachi Wazalwar (VC)

For the Respondent: Adv. Avinash R Khanolkar (VC)

ORDER

Adjourned to **21.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)
//Avdhesh K Patel//

Sd/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

240. CA/148/2022 CP/164(MB)2021

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.... Petitioner

Vs

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ORDER

Both the Counsels jointly submit that the mediation process is still going on and the next date for mediation is 27.07.2024. In view thereof, adjourned to **21.08.2024.**

Sd/-
MADHU SINHA
Member (Technical)
//Avdhesh K Patel//

Sd/-
REETA KOHLI
Member (Judicial)